## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-86/ND/2017

In the matter of:

**Oriental Bank of Commerce** 

.. PETITIONER

Vs.

Mount Shivalik Industries Limited & Ors.

.. RESPONDENT

**SECTION:** 

Under Section 7 of IBC Code, 2016

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. S.K. Sharma, Advocate

For the Respondent/Corporate Debtor

For the Intervener

## **ORDER**

Learned Counsel for the petitioner is present and represents that in compliance to the directions dated 30.1.2018 passed by this Tribunal, an affidavit of service in relation to the advance copy of the application along with annexure sent to the Corporate Debtor has been filed. Perusal of the Tracking report shows that the consignment has been delivered to the registered office of the Corporate Debtor. However, there is no representation from the Corporate Debtor. Let another notice of the next date of hearing be sent to the Corporate Debtor. For this purpose, two weeks time is granted from today.

List on 01.3.2018.

(K. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit